GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.302
TO BE ANSWERED ON THE 01ST DECEMBER, 2015/ AGRAHAYANA 10, 1937 (SAKA)

CYBER CRIMES

302. **SHRI MALYADRI SRIRAM:**
 SHRIMATI NEELAM SONKER:
 SHRI K. PARASURAMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of cyber crimes are on the rise in the country;

(b) if so, the details thereof and the total number of such cases registered, guilty, arrested and the action taken against them, cases solved/unsolved and the action taken to solve all the cases during each of the last three years and the current year, State-wise;

(c) the steps taken by the Government to evolve/strengthen centralized online reporting mechanism and infrastructure for cyber crime monitoring and investigation and to ensure availability of skilled cyber professionals; and

(d) the other measures being taken to stop cyber crimes including use of cyber space for radicalisation attempts?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) to (b):- Yes, Madam. The State/UT wise number of cases registered under IT Act, related sections of Indian Penal Code (IPC) and Special & Local Laws(SLL) under cyber crimes head during 2012-14 is enclosed as per Annexure-I. State/UT wise cases reported, cases chargesheeted, cases convicted, cases in which chargesheets were not laid but final report submitted as true, cases convicted, persons arrested, persons charge-sheeted and persons convicted under cyber crimes during 2014 is enclosed at Annexure-II. National Crime Records Bureau has started collecting these data since 2014 under the revised proformae of "Crime in India".

(c) The measures taken by the Government in this regard are as under:-
(i) The Ministry of Home Affairs has issued an Advisory to the State Governments and Union Territory Administrations on Cyber Crime. The State Governments have been advised to build adequate technical capacity in handling cyber crime including technical infrastructure, cyber police stations

and trained manpower for detection, registration, investigation and prosecution of cyber crimes.

(ii) A major programme has been initiated on development of cyber forensics tools, setting up of infrastructure for investigation and training of the users, particularly police and judicial officers in use of this tool to collect and analyse the digital evidence and present them in Courts.

(iii) Indian Computer Emergency Response Team (CERT-In) and Centre for Development of Advanced Computing (CDAC) are involved in providing basic and advanced training to Law Enforcement Agencies, Forensic labs and judiciary on the procedures and methodology of collecting, analysing and presenting digital evidence.

(iv) Cyber forensics training lab has been set up at Training Academy of Central Bureau of Investigation (CBI) to impart basic and advanced training in Cyber Forensics and Investigation of Cyber Crimes to Police Officers associated with CBI. In addition, Government has set up cyber forensic training and investigation labs in the States of Kerala, Assam, Mizoram, Nagaland, Arunachal Pradesh, Tripura, Meghalaya, Manipur and Jammu & Kashmir for training of Law Enforcement and Judiciary in these States.

(v) In collaboration with Data Security Council of India (DSCI), NASSCOM, Cyber Forensic Labs have been set up at Mumbai, Bengaluru, Pune and Kolkata for awareness creation and training programmes on Cyber Crime investigation. National Law School, Bangalore and NALSAR University of Law, Hyderabad are also engaged in conducting several awareness and training programmes on Cyber Laws and Cyber crimes for judicial officers.

(vi) The Indian Computer Emergency Response Team (CERT-In) issues alerts and advisories regarding latest cyber threats and countermeasures on regular basis. CERT-In has published guidelines for securing the websites, which are available on its website (www.cert-in.org.in). CERT-In also conducts regular training programme to make the system administrators aware about secure hosting of the websites and mitigating cyber attacks.

Further, the Government has decided to provide a centralized citizen portal through Crime and Criminal Tracking Network and Systems(CCTNS) for registering online cyber crime complaints. The Ministry of Home Affairs has also in-principle approved to set up an Indian Cyber Crime Coordination Centre (I4C) to fight against cyber crime in the country and establish an open platform for victims to raise cybercrime complaints with the protocol for resolution such as online crime reporting, to support and coordinate electronic investigations of

cybercrime, assist the law enforcement agencies in criminal investigation etc.

(d) The cyber space is being closely monitored by the Government in respect of the situation of radicalization attempts. The Government has also directed the intelligence agencies to identify potential recruits and keep them under surveillance.

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State/UT wise Cases Rregistered under IT Act, IPC Sections and SLL offences of Cyber Crime during 2012-2014

SI.	STATE/UT	2012		2013		2014		
		IT Act	IPC	IT Act	IPC	IT Act	IPC	SLL*
1	ANDHRA PRADESH	429	25	635	16	171	74	37
2	ARUNACHAL PRADESH	12	0	10	0	14	4	0
3	ASSAM	28	0	154	0	379	0	0
4	BIHAR	23	7	23	116	114	0	0
5	CHHATTISGARH	49	10	91	10	106	15	2
6	GOA	30	2	57	1	36	26	0
7	GUJARAT	68	10	61	16	105	114	8
8	HARYANA	66	116	112	211	135	9	7
9	HIMACHAL PRADESH	20	0	24	4	32	1	5
10	JAMMU & KASHMIR	35	0	46	0	30	0	7
11	JHARKHAND	10	25	13	13	93	0	0
12	KARNATAKA	412	25	513	20	1010	2	8
13	KERALA	269	43	349	34	401	46	3
14	MADHYA PRADESH	142	55	282	60	148	121	20
15	MAHARASHTRA	471	90	681	226	511	1347	21
16	MANIPUR	0	0	1	0	5	7	1
17	MEGHALAYA	6	0	17	0	47	13	0
18	MIZORAM	0	0	0	0	22	0	0
19	NAGALAND	0	0	0	0	0	0	0
20	ODISHA	14	13	65	39	49	75	0
21	PUNJAB	72	6	146	10	186	27	13
22	RAJASTHAN	147	7	239	58	542	145	10
23	SIKKIM	0	0	0	0	4	0	0
24	TAMIL NADU	39	2	54	36	146	26	0
25	TELANGANA	-	-	-	-	688	15	0
26	TRIPURA	14	0	14	0	5	0	0
27	UTTAR PRADESH	205	44	372	310	1659	78	0
28	UTTARAKHAND	4	0	23	4	42	0	0
29	WEST BENGAL	196	113	210	132	316	39	0
	TOTAL (STATES)	2761	593	4192	1316	6996	2184	142
30	A&N ISLANDS	2	0	18	0	5	8	0
31	CHANDIGARH	33	0	9	2	25	23	7
32	D&N HAVELI	0	0	0	0	3	0	0
33	DAMAN & DIU	0	0	1	0	1	0	0
34	DELHI	76	8	131	19	169	57	0
35	LAKSHADWEEP	0	0	0	0	1	0	0
36	PUDUCHERRY	4	0	5	0	1	0	0
	TOTAL (UTS)	115	8	164	21	205	88	7
	TOTAL (ALL-INDIA)	2876	601	4356	1337	7201	2272	149

Source : Crime in India
Note: * implies data started collection since 2014.

CASES REPORTED(CR), CASES IN WHICH CHARGESHEETS WRE NOT LAID BUT FINAL REPORT SUBMITTED AS TRUE (FR), CASES CHARGESHEETED(CS), CASES CONVICTED(CV), PERSONS ARRESTED(PAR), PERSONS CHARGESHEETED(PCS) AND PERSONS CONVICTED(PCV) UNDER CYBER CRIMES DURING 2014

SI	State/UT	Total Offences under IT Act							Total IPC Offences							Total SLL Offences							Total Cyber Crimes						
		CR	FR	CS	CV	PAR	PCS	PCV	CR	FR	CS	CV	PAR	PCS	PCV	CR	FR	CS	CV	PAR	PCS	PCV	CR	FR	CS	CV	PAR	PCS	PCV
1	Andhra Pradesh	171	8	38	1	119	40	1	74	5	14	0	59	19	0	37	0	38	8	58	57	9	282	13	90	9	236	116	10
2	Arunachal Pradesh	14	1	0	0	2	0	0	4	3	0	0	0	0	0	0	0	0	0	0	0	0	18	4	0	0	2	0	0
3	Assam	379	35	22	1	351	22	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	379	35	22	1	351	22	1
4	Bihar	114	5	15	1	111	17	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	114	5	15	1	111	17	1
5	Chhattisgarh	106	13	47	0	79	66	0	15	0	11	0	24	17	0	2	0	0	0	2	0	0	123	13	58	0	105	83	0
6	Goa	36	10	3	0	3	3	0	26	0	2	1	11	6	2	0	0	0	0	0	0	0	62	10	5	1	14	9	2
7	Gujarat	105	30	33	0	96	51	0	114	50	33	0	68	51	0	8	0	5	0	10	7	0	227	80	71	0	174	109	0
8	Haryana	135	39	53	3	106	86	4	9	0	3	0	9	9	0	7	0	6	0	6	6	0	151	39	62	3	121	101	4
9	Himachal Pradesh	32	21	14	0	13	36	0	1	0	0	0	1	0	0	5	0	0	0	2	0	0	38	21	14	0	16	36	0
10	Jammu & Kashmir	30	10	2	0	2	2	0	0	0	0	0	0	0	0	7	2	1	0	2	1	0	37	12	3	0	4	3	0
11	Jharkhand	93	3	24	0	57	29	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	93	3	24	0	57	29	0
12	Karnataka	1010	245	113	0	355	166	0	2	0	0	0	0	0	0	8	0	5	2	17	11	2	1020	245	118	2	372	177	2
13	Kerala	401	74	166	10	246	203	10	46	5	1	0	36	5	0	3	0	1	2	1	1	3	450	79	168	12	283	209	13
14	Madhya Pradesh	148	1	138	5	164	158	14	121	0	80	1	126	133	1	20	0	19	0	96	95	0	289	1	237	6	386	386	15
15	Maharashtra	511	131	124	2	235	167	2	1347	145	313	1	666	455	1	21	1	8	0	41	19	0	1879	277	445	3	942	641	3
16	Manipur	5	1	0	0	1	0	0	7	0	1	0	1	1	0	1	0	0	0	1	0	0	13	1	1	0	3	1	0
17	Meghalaya	47	14	6	0	7	7	0	13	3	5	0	5	5	0	0	0	0	0	0	0	0	60	17	11	0	12	12	0
18	Mizoram	22	1	4	0	4	4	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	22	1	4	0	4	4	0
19	Nagaland	0	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0
20	Odisha	49	7	8	0	8	8	0	75	2	9	0	9	9	0	0	0	0	0	0	0	0	124	9	17	0	17	17	0
21	Punjab	186	4	50	6	133	60	6	27	0	1	0	13	2	0	13	0	11	1	13	11	1	226	4	62	7	159	73	7
22	Rajasthan	542	197	124	3	185	185	3	145	42	32	3	52	52	3	10	0	5	1	11	11	2	697	239	161	7	248	248	8
23	Sikkim	4	2	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	4	2	0	0	2	0	0
24	Tamil Nadu	146	9	22	3	98	22	5	26	1	1	0	22	6	0	0	0	0	0	0	0	0	172	10	23	3	120	28	5
25	Telangana	688	156	55	1	396	60	1	15	0	6	0	33	20	0	0	0	0	0	0	0	0	703	156	61	1	429	80	1
26	Tripura	5	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	5	0	0	0	1	0	0
27	Uttar Pradesh	1659	213	236	7	1172	352	8	78	8	31	0	51	31	0	0	0	0	0	0	0	0	1737	221	267	7	1223	383	8
28	Uttarakhand	42	1	21	0	39	37	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	42	1	21	0	39	37	0
29	West Bengal	316	49	73	2	207	84	2	39	0	6	0	5	6	0	0	0	0	0	0	0	0	355	49	79	2	212	90	2
	TOTAL STATE(s)	**6996**	**1280**	**1392**	**45**	**4192**	**1866**	**58**	**2184**	**264**	**549**	**6**	**1191**	**827**	**7**	**142**	**3**	**99**	**14**	**260**	**219**	**17**	**9322**	**1547**	**2040**	**65**	**5643**	**2912**	**82**
30	A & N Islands	5	5	0	0	2	0	0	8	1	2	0	3	3	0	0	0	0	0	0	0	0	13	6	2	0	5	3	0
31	Chandigarh	25	9	11	2	14	11	2	23	12	5	0	9	5	0	7	0	8	4	22	8	6	55	21	24	6	45	24	8
32	D&N Haveli	3	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	3	0	0	0	1	0	0
33	Daman & Diu	1	0	1	0	2	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	1	0	2	2	0
34	Delhi UT	169	25	47	5	35	52	5	57	0	2	0	21	5	0	0	0	0	0	0	0	0	226	25	49	5	56	57	5
35	Lakshadweep	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0
36	Puducherry	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0
	TOTAL UT(s)	**205**	**39**	**59**	**7**	**54**	**65**	**7**	**88**	**13**	**9**	**0**	**33**	**13**	**0**	**7**	**0**	**8**	**4**	**22**	**8**	**6**	**300**	**52**	**76**	**11**	**109**	**86**	**13**
	TOTAL ALL INDIA	**7201**	**1319**	**1451**	**52**	**4246**	**1931**	**65**	**2272**	**277**	**558**	**6**	**1224**	**840**	**7**	**149**	**3**	**107**	**18**	**282**	**227**	**23**	**9622**	**1599**	**2116**	**76**	**5752**	**2998**	**95**

Source: Crime in India

Disposal of cases/persons may includes data of previous years also.